

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

(IB)-337(ND)/2017

**IN THE MATTER OF:**

**Mr. Sushil Kumar**

.. PETITIONER

**Vs.**

**Four Fresh Foods & Retail (P) Ltd.**

... RESPONDENT

**SECTION :**

**Under Section 9 of IBC Code, 2016**

**Order delivered on 18.9.2017**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner/Applicant : Mr. SS Chauhan, Advocate.. for Op. Creditor**

**For the Respondents : Mr. Sumit Kalra, Advocate**

**ORDER**

Learned Counsel for the petitioner/Operational Creditor is present. Mr. Sumit Kalra, Advocate has put his appearance on behalf of the Corporate Debtor/respondent and seeks some time to file reply to the petition. A week's time is granted to file reply with a copy in advance to be served to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a week thereafter.

Post the matter on 09.10.2017.



**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
18.9.2017